

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-283/ND/2017

In the matter of  
Canon India (P) Ltd  
Vs.  
Tulip Telecom Ltd.

....PETITIONER

.. RESPONDENT

SECTION :  
Under Section 9 of IBC , 2016

Order delivered on 17.1.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

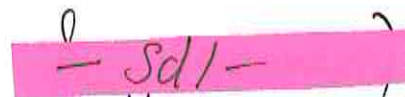
For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 07.2.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
17.1.2018